

## PRACTICE NOTE NO. 51

It is noticed that the “SYNOPSIS” as filed by the Advocates on most of the occasions are literally coping the entire memo of Writ Petition/Appeal to make “SYNOPSIS” format and which is of no utility to the Hon'ble Judges. It is also found that points to be urged are copied from the lengthy grounds which are cut pasted from the memo of Petition / Appeal.

It is, therefore, felt necessary to issue appropriate directions to have concise “SYNOPSIS”.

The Advocates and the parties appearing in-person are directed to submit the “SYNOPSIS” in the following manner. :

### SYNOPSIS

- I. Challenge in brief (not more than 10 lines)

### LIST OF DATES

- II Date (Description not more than 2 to 4 lines-should contain only substance.)

### POINTS TO BE URGED

- III (Not more than 3 lines)  
(3-5 lines on each point)

By order,

Sd/-  
(D.V. Sawant)  
Prothonotary & Sr. Master,  
High Court, O.S. Bombay.

Sd/-  
(R.M. Joshi)  
Registrar (Judl-I),  
High Court, A.S., Bombay.